

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.314  
TO BE ANSWERED ON 19.07.2016**

**314. Funds for Centrally Sponsored Schemes for SCs**

**SHRI RAGHAV LAKHANPAL:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the funds provided by the Government and other financial bodies to Uttar Pradesh under Centrally Sponsored Schemes and special programmes for the welfare of Scheduled Castes (SCs) during the last two years;
- (b) whether the released funds have been fully utilized by the State; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

(a), (b) and (c): As given in Annexure.

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**Annexure as referred in reply to part (a), (b) and (c) of LOK SABHA UNSTARRED  
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The funds released under the following Centrally Sponsored Schemes for Scheduled Castes (SCs) to Uttar Pradesh Government are detailed below:

Name of the Scheme	Fund Release (Rs. In Crore)		Fund Unutilized (Utilization Certificate not received)	
	2014-15	2015-16		
Post-Matric Scholarship Scheme for SC Students	472.49	469.03	Nil	
Pre-Matric Scholarship Scheme for SC Students studying in classes IX and X	*Proposal not received		50.05	
Up-gradation of Merit	0.99	Nil	0.99	
Babu Jagjivan Ram Chhatrawas Yojana	No complete proposal received		4.22 (released during 2011-12)	
Assistance to State Scheduled Caste Development Corporation	#	#	#	
Pradhan Mantri Adarsh Gram Yojana	1.00	42.00	Utilization Certificate not due	
Special Central Assistance (SCA) to Scheduled Caste Sub Plan (SCSP)	99.56	104.89	102.86	
The Self Employment Scheme for the Rehabilitation of Manual Scavengers (SRMS)	One Time Cash Assistance	4.96	34.50	Nil
	Skill Development Training	0.12	0.55	
Assistance to States/ UTs for Implementation of the Protection of Civil Rights Act, 1955 and the SCs and STs (Prevention of Atrocities) Act, 1989	11.98	14.70	Nil	

\* Since the Uttar Pradesh Government is having unspent balance funds from amount released in 2012-13 they have not raised any demand from Central Government in 2012-13, 2013-14 and 2014-15.

# Since the required recovery rate to qualify for the Scheme was less than 60% which is mandatory, no release could be made to Uttar Pradesh. There is no provision for exemption from the recovery target of 60%.

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